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## Smt. Mamta Jaiswal Vs Rajesh Jaiswal

Court: Madhya Pradesh High Court (Indore Bench)

Date of Decision: March 24, 2000

Acts Referred: Hindu Marriage Act, 1955 â€" Section 24, 26

Citation: (2000) 2 DMC 170: (2000) 4 MPHT 457: (2000) 3 MPLJ 100

Hon'ble Judges: Jayant Govind Chitre, J

Bench: Single Bench

Advocate: S.A. Mev, for the Appellant; S.K. Nigam, for the Respondent

Final Decision: Dismissed

## **Judgement**

## @JUDGMENTTAG-ORDER

J.G. Chitre, J.

Heard.

The petitioner Mamta Jaiswal has acquired qualification as M.Sc., M.C., M.Ed. and was working in Gulamnabi Azad College of Education,

Pusad, Dist. Yeotmal (MHS). The husband Rajesh Jaiswal is sub-engineer serving in Pithampur factory. The order which is under challenge by

itself shows that Mamta Jaiswal, the wife was earning Rs. 4000/- as salary when she was in service in the year 1994. The husband Rajesh Jaiswal

is getting salary of Rs. 5852/-. The matrimonial Court awarded alimony of Rs. 800/- to Mamta Jaiswal per month as pendente lite alimony Rs.

400/- per month has been awarded to their daughter Ku. Diksha Jaiswal. Expenses necessary for litigation has been awarded to the tune of Rs.

1500/-. The matrimonial Court has directed Rajesh Jaiswal to pay travelling expenses to Mamta Jaiswal whenever she attends Court for hearing of

the matrimonial petition pending between them. Matrimonial petition has been filed by husband Rajesh Jaiswal for getting divorce from Mamta

Jaiswal on the ground of cruelty. This revision petition arises on account of rejection of the prayer made by Mamta Jaiswal when she prayed that

she be awarded the travelling expenses of one adult attendant who is to come with her for attending matrimonial Court.

2. Shri S.K. Nigam, pointed out that the petition is mixed natured because if at all it is touching provisions of Section 26 of Hindu Marriage Act,

1955 (hereinafter referred to as Act for convenience) then that has to be filed within a month. Shri Mev clarified that it is a revision petition mainly

meant for challenging pendente lite alimony payable by the husband in view of Section 24 of the Act. He pointed out the calculations of days in

obtaining the certified copies of the impugned order. In view of that, it is hereby declared that this revision petition is within limitation, entertainable,

keeping in view the spirit of the Act and Section 24 of it.

3. A wife is entitled to get pendente lite alimony from the husband in view of provisions of Section 24 of the Act if she happens to be a person who

has no independent income sufficient for her to support and to make necessary expenses of the proceedings. The present petitioner, the wife,

Mamta Jaiswal has made a prayer that she should be paid travelling expenses of one adult member of her family who would be coming to

matrimonial Court at Indore as her attendant. Therefore, the question arises firstly, whether a woman having such qualifications and once upon a

time sufficient income is entitled to claim pendente lite alimony from her husband in a matrimonial petition which has been filed against her for

divorce on the ground of cruelty. Secondly, whether such a woman is entitled to get the expenses reimbursed from her husband if she brings one

adult attendant alongwith her for attending the matrimonial Court from the place where she resides or a distant place.

4. In the present case there has been debate between the spouses about their respective income. The husband Rajesh has averred that Mamta is

still serving and earning a salary which is sufficient enough to allow her to support herself. Wife Mamta is contending that she is not in service

presently. Wife Mamta is contending that Rajesh, the husband is having salary of Rs. 5852/- per month. Husband Rajesh is contending that Rs.

2067/- out his salary, are deducted towards instalment of repayment of house loan. He has contended that Rs. 1000/- are spent in his to and fro

transport from Indore to Pithampur. He has also detailed by contending that Rs. 200/- are being spent for the medicines for his ailing father. And,

lastly, he has contended that by taking into consideration these deductions a meagre amount remains avialable for his expenditure.

5. It has been submitted that Mamta Jaiswal was getting Rs. 2000/- as salary in the year 1994 and she has been removed from the job of lecturer.

No further details are available at this stage. Thus, the point is in an arena of counter allegations of these fighting spouses who are eager to peck

each other.

6. In view of this, the question arises as to in what way Section 24 of the Act has to be interpreted. Whether a spouse who has capacity of earning

but chooses to remain idle, should be permitted to saddle other spouse with his or her expenditure? Whether such spouse should be permitted to

get pendente life alimony at higher rate from other spouse in such condition? According to me, Section 24 has been enacted for the purpose of

providing a monetary assistance to such spouse who is incapable of supporting himself or herself in spite of sincere efforts made by him or herself.

A spouse who is well qualified to get the service immediately with less efforts is not expected to remain idle to squeeze out, to milk out the other

spouse by relieving him of his or her own purse by a cut in the nature of pendente life alimony. The law does not expect the increasing number of

such idle persons who by remaining in the arena of legal battles, try to squeeze out the adversory by implementing the provisions of law suitable to

their purpose. In the present case Mamta Jaiswal is a well qualified woman possessing qualification like M. Sc. M.C. M.Ed. Till 1994 she was

serving in Gulamnabi Azad Education College. It impliedly means that she was possessing sufficient experience. How such a lady can remain

without service? It really puts a big question which is to be answered by Mamta Jaiswal with sufficient congent and believable evidence by proving

that in spite of sufficient efforts made by her, she was not able to get service and, therefore, she is unable to support herself. A lady who is fighting

matrimonial petition filed for divorce, can not be permitted to sit idle and to put her burden on the husband for demanding pendente lite alimony

from him during pendency of such matrimonial petition. Section 24 is not meant for creating an army of such idle persons who would be sitting idle

waiting for a "dole" to be awarded by her husband who has got a grievance against her and who has gone to the Court for seeking a relief against

her. The case may be vice-versa also. If a husband well qualified, sufficient enough to earn, sits idle and puts his burden on the wife and waits for a

"dole" to be awarded by remaining entangled in litigation. That is also not permissible. The law does not help indolents as well idles so also does

not want an army of self made lazy idles. Everyone has to earn for the purpose of maintenance of himself or herself, atleast, has to make sincere

efforts in that direction. If this criteria is not applied, if this attitude is not adopted, there would be a tendency growing amongst such litigants to

prolong such litigation and to milk out the adversory who happens to be a spouse, once dear but far away after an emerging of litigation. If such

army is permitted to remain in existence, there would be no sincere efforts of amicable settlements because the lazy spouse would be very happy to

fight and frustrate the efforts of amicable settlement because he would be reaping the money in the nature of pendente lite alimony, and would

prefer to be happy in remaining idle and not bothering himself or herself for any activity to support and maintain himself or herself. That can not he

treated to he aim, goal of Section 24. It is indirectly against healthyness of the society. It has enacted for needy persons who in spite of sincere

efforts and sufficient efforts arc unable to support and maintain themselves and arc required to fight out the litigation jeopardising their hard earned

income by toiling working hours.

7. In the present case, wife Mamta Jaiswal, has been awarded Rs. 800/-per month as pendente lite alimony and has been awarded the relief of

being reimbursed from husband whenever she makes a trip to Indore from Pusad, Dist. Yeotmal for attending matrimonial Court for date of

hearing. She is well qualified woman once upon time obviously serving as lecturer in Education College. How she can be equated with a gullible

woman of village? Needless to point out that a woman who is educated herself with Master's Degree in Science, Masters Degree in Education,

would not feel herself alone in travelling from Pusad to Indore, when atleast a bus service is available as mode of transport. The submission made

on behalf of Mamta, the wife, is not palatable and digestable. This smells of oblique intention of putting extra financial burden on the husband. Such

attempts are to be discouraged.

8. In fact, well qualified spouses desirous of remaining idle, not making efforts for the purpose of finding out a source of livelihood, have to be

discouraged, if the society wants to progress. The spouses who are quarrelling and coming to the Court in respect of matrimonial disputes, have to

be guided for the purpose of amicable settlement as early as possible and, therefore, grant of luxurious, excessive facilities by way of pendente lite

alimony and extra expenditure has to be discouraged. Even then, if the spouses do not think of amicable settlement, the matrimonial Courts should

dispose of the matrimonial petitions as early as possible. The matrimonial Courts have to keep it in mind that the quarrels between the spouses

create dangerous impact on minds of their offsprings of such wedlocks. The offsprings do not understand as to where they should see ? towards

father or towards mother? By seeing them both fighting, making allegations against each other, they get bewildered. Such bewilderedness and loss

of affection of parents is likely to create a trauma on their minds and brains. This frustration amongst children of tender ages is likely to create

complications which would ruin their future. They can not be exposed to such danger on account of such fighting parents.

9. In the present case the husband has not challenged the order. Therefore, no variation or modification in it is necessary though this revision

petition stands dismissed. The matrimonial Court is hereby directed to decide the matrimonial petition which is pending amongst these two spouses

as early as possible. The matrimonial Court is directed to submit monthwise report about the progress of the said matrimonial petition to this Court

so as to secure a continuous, unobstructed progress of matrimonial petition. No order as to costs. The amount of pendente lite alimony payable to

Mamta Jaiswal by husband Rajesh Jaiswal should be deposited by him within a month by counting the date from the date of order. The failure on

this aspect would result in dismissal of his matrimonial petition. He should continue payment of Rs. 400/-pcr month to his daughter Ku. Diksha

Jaiswal right from the date of presentation of application of her maintenance i.e., 14-5-98. That has to be also deposited within a month. He may

take out sufficient money for that from his savings or take a loan from some good concern or loan granting agencies. Failure in this aspect also

would result in dismissal of his petition.